

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 25072-93/16

Dated: 06/12/2016

Sub:- Lok Sabha Unstarred Question No. 2447 for reply on 30-11-2016 regarding 'Trial Proceedings' raised by Sh Hukum Singh, Hon'ble M.P.

Sir/Madam,

Kindly find enclosed herewith Lok Sabha Unstarred Question No. 2447 dated 24th November, 2016 received from C.K Reejonia Deputy secretary to the Government of India, New Delhi on the subject cited above.

Therefore, you are directed to furnish the requisite consolidated information of your District within **Two days** positively to this Registry through return **E-mail** or Tele-Fax No. **0191-2539896**.

The matter may be treated as **Most Urgent**.

Encl: One leaf.

Yours faithfully'

(Ashok Kumar Koul)

Registrar General 3.12.16.

No: 25072-93/16 / Sts.

Dated: 06/12/2016

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.

Registrar General

3.12.16.

Mr. Kuldeep Singh
Par. nla
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PARLIAMENT QUESTION FOR REPLY ON 30.11.2016

Lok Sabha Unstarred Question No. 2447

Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House,
New Delhi, the 24th November, 2016

To, The Registrar Generals,
(All High Courts)

Subject:- Lok Sabha Unstarred Question No. 2447 for reply on 30.11.2016
regarding 'Trial Proceedings' raised by Sh Hukum Singh, Hon'ble
Member of Parliament-Regarding

Sir/Madam,

I am directed to say that this Department has received following Lok Sabha Unstarred Question No. 2447 for reply on 30.11.2016 regarding 'Trial Proceedings' raised by Sh. Hukum Singh, Hon'ble Member of Parliament-Regarding.

- (a) whether as per a study in most of the High Courts in India, especially Rajasthan, Gujarat and Odisha, the trial proceedings had been stayed by superior courts in more than 15,3000 civil and criminal cases;
- (b) if so, the details thereof, State-wise, year-wise for the last three years;
- (c) whether the Government has set up a body to monitor the Annual Reports published by the High Courts to ascertain the accuracy and complete picture of the cases filed by the concerned High Courts and if so, the details thereof; and
- (d) whether it is a fact that the average life of a case in High Courts and Supreme Court in India are 10-15 years and the delay in trial is upto more than 6 years and if so, the details thereof and the reasons therefor?

It is requested that necessary inputs of the question may please be furnished by return fax to enable this Division to reply the above mentioned Parliament Question.

Yours faithfully,


(C.K. Reejonia)

Deputy Secretary to the Government of India
Tel./Fax No. 011-23072146
E-mail: ckreejonia@nic.in

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24/11